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GOVERNMENT OF INDIA  
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(DEPARTMENT OF REVENUE & INSURANCE)

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NEW DELHI: THE 5th March, 1972.

NOTIFICATION  
INCOME TAX

No.50 (F.No.404/74/72-ITCG): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises Sri Dillip Roy Chakraborty who is a gazetted Officer of the West Bengal Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification which supersedes Notification No.169(F.No.16/14/66-ITB) dated 3rd January, 1968 shall come into force with immediate effect.

*A.K. Nasta*  
( A.K.Nasta )

Under Secretary to the Government of India

The Manager,  
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No. 50(F.No.404/74/72-ITCG):

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*A.K. Nasta*  
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